

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

STARRED QUESTION NO:387
ANSWERED ON:19.08.2003
JUVENILE CRIMES
BHASKAR RAO PATIL;SHYAMA SINGH

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government are aware that the cases of Juvenile crimes are on the rise in the capital;
- (b) if so, the details and facts in this regard for the last three years;
- (c) whether the Delhi Police personnel are not fully trained to handle the cases of Juvenile crimes;
- (d) if so, the reasons therefor;
- (e) whether the Government have also issued guidelines to the State Governments in regard to handling of Juvenile crime cases;
- (f) if so, the details thereof; and
- (g) the steps taken by the Government to check rise in such crimes?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK)

(a) to (g): A statement is placed on the Table of the House.

Statement referred to in reply to Lok Sabha Starred Question Number 387 to be answered on 19th August, 2003.

(a)&(b): Yes, Sir. There has been some increase in the number of juvenile crimes reported in Delhi during the last three years as per the details given below:-

Year Number of crimes committed by juveniles Number of juveniles arrested

2000	378	535
2001	430	675
2002	527	758
2003 (upto 31st July)	226	318

(c)&(d): The police officials specifically tasked to deal exclusively with juvenile crime at each Police Station are suitably sensitized. Besides, the training is imparted to the police personnel at the National Institute of Public Cooperation and Child Development on matters connected with juveniles and juvenile delinquency.

(e)&(f): The Juvenile Justice (Care and Protection of Children) Act, 2000, enacted by the Central Government, lays down the broad institutional framework to be set up by the State Governments for providing proper care, protection and treatment to juveniles in conflict with law and children in need of care and protection. The Government have also framed Model Rules to carry out the purposes of the said Act for the guidance of the State Governments and Union Territory Administrations.

(g): The steps taken by Delhi Police to effectively deal with juvenile crime include setting up of Special Juvenile Police Units in all the Districts; designating two Sub-Inspectors of Police at each Police Station as Juvenile Welfare Officer to deal exclusively with the juveniles; and imparting of special sensitization training to the Juvenile Welfare Officers.